

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No.11283 of 2016

(Arising out of OIO-VLD-EXCUS-000-COM-0029-15-16 dated 29.02.2016 passed by Commissioner of Central Excise, Customs and Service Tax –Valsad)

Satish Joshi

C/O, Ucb India P Ltd, Plot No. 132/2,
Gidc, Vapi,-Gujarat

...Appellant

VERSUS

Commissioner of Central Excise –Valsad

Third Floor, Adarashdham Building, Vapi-Daman Road,
Vapi, Gujarat-396191

....Respondent

AND

Excise Appeal No.11284 of 2016

(Arising out of OIO-VLD-EXCUS-000-COM-0029-15-16 dated 29.02.2016 passed by Commissioner of Central Excise, Customs and Service Tax –Valsad)

Banibrata Lahiry

C/O, Ucb India P Ltd, Plot No. 132/2,
Gidc, Vapi,-Gujarat

...Appellant

VERSUS

Commissioner of Central Excise –Valsad

Third Floor, Adarashdham Building, Vapi-Daman Road,
Vapi, Gujarat-396191

....Respondent

APPEARANCE:

None appeared for the Appellant

Shri A.R. Kanani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. 10550-10551 /2024

DATE OF HEARING: 08.03.2024

DATE OF DECISION:08.03.2024

SOMESH ARORA

Matters are stated to have been settled under SVLDR Scheme.
Therefore, the present appeals have become infructuous. The same are
dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**